

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.45/(MAH)/2013
CA No. 206/2013

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

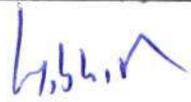
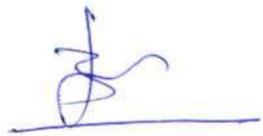
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s.

M/s. Jollystart Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	(S Mahesh Athavale	PCS for Respondent No. 1,2,3,6,7, 9 to 15	
2	Bala Mungar Nade	Rep. in person	
2.	Robin George	Adv. for Petitioner	

COMMON ORDER

C.A. No.206/2013 In T.C.P. No. 45/397-398/CLB/MB/MAH/2017

C.A. No.207/2013 In T.C.P. No. 46/397-398/CLB/MB/MAH/2017

C.A. No.208/2013 In T.C.P. No. 47/397-398/CLB/MB/MAH/2017

C.A. No.209/2013 In T.C.P. No. 48/397-398/CLB/MB/MAH/2017

C.A. No.210/2013 In T.C.P. No. 49/397-398/CLB/MB/MAH/2017

C.A. No.211/2013 In T.C.P. No. 50/397-398/CLB/MB/MAH/2017

T.C.P. No. 51/397-398/CLB/MB/MAH/2017

C.A. No.212/2013 In T.C.P. No. 52/397-398/CLB/MB/MAH/2017

T.C.P. No. 53/397-398/CLB/MB/MAH/2017

1. The Learned Representatives of both the sides are present.



2. Although the matter was listed today for Final Hearing, but as happened on past so many occasions the Learned Counsel of the Petitioner is again seeking adjournment on one pretext or other. This time adjournment request is on the ground that being associated to be the Advocate General, hence unable to attend the Proceedings before this Bench because matter to be represented before the Hon'ble High Court.
3. The Learned Counsel has been accommodated in the past , however, this is the last chance to the Petitioner or his Counsel to represent this matter, otherwise the Bench shall hear the Arguments of the Respondent and proceed with the matter on the basis of the pleadings and evidences on record.
4. It has been informed that the Petitioner has made certain complaints against the Respondents before the Police Authorities. The Petitioner is hereby strictly directed that in respect of the issues which are subjudice before this Court should not be made the basis of compliant before any other Authority and if there is any complaint this Bench should be immediately informed. Any compliant so far made should not be pressed, if the matter is connected with the subjudice Petition.
5. From the side for the Petitioner, the Learned Counsel indicates that the Reply which was to be filed on or before 04.08.2017 shall be permitted to be filed today itself. He is directed to revert back by 5.00 PM today and thereupon the Bench shall decide whether the Reply can be filed or not.
6. The matter is listed for Final Hearing on **30th November 2017**. The Registry is directed not to keep any other big matter for Final Hearing so that the hearing of this matter can be concluded.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)